

other hand, the Government has not told his whereabouts for five days. Now, the Central Government is ruling Punjab through the Governor. Let the Home Minister clear the case whether Mr. Kuldip Arora had been actually at fault conniving with the terrorists or not, or he should be released. (*Interruptions*)

PROF. MADHU DANDAVATE: Either prosecute or release.

(*Interruptions*)

12.18 hrs.

[*English*]

PAPER LAID ON THE TABLE

Notifications under Delhi Sales tax Act and under customs Act

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K.PANJA): I beg to lay on the Table-

- (1) A copy of the Delhi Sales Tax (Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. F-4(14)/87-Fin(G) in Delhi Gazette dated the 4th April, 1988 under section 72 of the Delhi Sales Tax Act, 1975 [Placed in Library See No. 5909/88]
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) G.S.R. 374 (E) published in Gazette of India dated the 24th March, 1988 together with an explanatory memorandum extending the valid-

ity of Notification Nos. 2-Customs dated the 1st January, 1979, 955/86-Customs dated the 17th April 1986/480/86-Customs to 482/86 Customs dated the 4th December, 1986 upto the 30th June, 1988.

- (ii) G.S.R. 375(E) published in Gazette of India dated the 24th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 522/86-Customs dated the 31st December, 1986 upto the 31st March, 1989.
- (iii) G.S.R. 376(E) published in Gazette of India dated the 24th March, 1988 together with an explanatory memorandum extending the validity of Notification No. 306/85-Customs dated the 1st October, 1985 upto the 31st March, 1990.
- (iv) G.S.R. 378(E) and 380(E) published in Gazette of India dated the 25th March, 1988 together with an explanatory memorandum extending the validity of Notification N. 234/86-Customs dated the 3rd April, 1986 upto the 30th June, 1988
- (v) G.S.R. 379 (E) and 380 (E) published in Gazette of India dated the 25 the March, 1988 together with an explanatory memorandum prescribing the rates of the basic and auxiliary duties of customs

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- leviable on copper cathodes, copper wire harbors and copper wire rods, only on the value representing the cost of conversion abroad and freight and insurance change both ways.
- (vi) G.S.R. 385 (E) Published in Gazette of India dated the 29th March, 1988 together with an explanatory memorandum extending the validity of notification No. 158/87-Customs dated the 2nd April 1987 upto the 31st March, 1990
- (vii) G.S.R. 406 (E) Published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum seeking to continue the facility of duty-free imports under the provisions of the duty exemption Scheme as announced in the Import and Export Policy, 1988-1991 and to provide for certain procedural changes effected in the said Scheme by the new policy.
- (viii) G.S.R. 407(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum seeking to continue the facility of duty free imports under the provisions of the import Export Pass Book Scheme as announced in the Import and Export Policy, 1988-1991 and to provide for certain procedural changes effected in the said scheme by the new policy.
- (ix) G.S.R. 408(E) published in Gazette of India dated the 30th March, 1988 together with an explanatory memorandum making certain amendments to Notification No. 87/88-Customs dated the 1st March, 1988 so as to continue to provide for exemption from the auxiliary duty of customs leviable under the Finance Bill, 1988 on goods imported under the provisions of Duty Exemption Scheme and Import Export Pass Book Scheme.[Placed in Library see No. LT 5910/88]

Punjab Agricultural Produce Markets (second Amendment) Act

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHAN A POOJARY) . I beg to lay on the Table a copy of the Punjab Agricultural Produce Markets (Second Amendment) Act, 1987 (President's Act No. 4 of 1987) (Hindi and English versions) published in Gazette of India dated the 18th December, 1987 under sub-section (3) of section of the Punjab State Legislature (Delegation of Power) Act, 1987. [Placed in Library See No. LT 5911/88]

Annual Report of National horticulture Board, Gurgaon, for 1986-87 and a statement re delay in laying the papers

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) :I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) the National Horticulture Board,

Gurgaon, for the year 1986-87 along with Audited Accounts.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library see No. LT 5912/88]

12.19 hrs
[English]

ESTIMATES COMMITTEE

Fifty-sixth and Fifty-Seventh Report

SHRI RAM SINGH YADAV (Alwar): I beg to present the following Reports: -

- (i) Fifty-sixth Report (Hindi and English versions) of Estimates committee on Action Taken by Government on the recommendations contained in the Forty-second Report of the Committee (8th Lok Sabha) in the Ministry of Tourism Tourism in Orissa).
- (ii) Fifty-seventh Report (Hindi and English Versions) of Estimates Committee on Action Taken by Government on the recommendations contained in the Forty-seventh Report of the Committee (8th Lok Sabha) on the Ministry of finance, Department of Economic Affairs—R.B.I. Opening of New Branches of Banks in Rural Areas.

12.20 hrs.

PUBLIC ACCOUNTS COMMITTEE

[English]

Hundred and twentieth to Hundred and twenty-second and Hundred and Twenty-fourth to Hundred and twenty-sixth Report.

SHRI VIR SEN (Khurja) : I beg to pres-

ent the following Reports (Hindi and English versions) the Public Accounts committee:

- (1) Hundred and Twenty-second Report on BOXN Wagons.
- (2) Hundred and Twenty-fourth Report on Customs Receipts-Working of Inland Customs Bonded Warehouses.
- (3) Hundred and twentieth Report on action taken by Government on the recommendations contained in their 42nd Report (8th Lok Sabha) on Railway Recruitment Boards.
- (4) Hundred and Twenty first Report on action taken by Government on the recommendations contained in their 521st Report (8th Lok Sabha) open Review of the Working of Contrallerate of Procurement.
- (5) Hundred and Twenty-fifth Report on action taken by government on the recommendations contained in their 54th Report (8th Lok Sabha) on Land Management in Railways.
- (6) Hundred and Twenty-sixth Report on action taken by government on the recommendations contained in their 105 report (8th Lok Sabha) on procurement and Utilisation of Tank Wagons.